

***INDIAN LEG.
COUNCIL
DEBATES***

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1862

P. L.

*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 and 25 Vic., Cap. 67.*

THE Council met at Government House on Wednesday, the 19th November 1862.

PRESENT :

His Excellency the Viceroy and Governor General of India, *presiding*.

His Honor the Lieutenant-Governor of Bengal.

Major-General the Hon'ble Sir R. Napier, K. C. B.

The Hon'ble H. B. Harington.

The Hon'ble W. Grey.

The Hon'ble H. Sumner Maine.

The Hon'ble C. J. Erskine.

The Hon'ble W. S. Fitzwilliam.

The Hon'ble D. Cowie.

The Hon'ble Rajah Deo Narain Singh Bahadoor.

The Hon'ble Rajah Dinkar Rao Rughonauth Moontazim Bahadoor.

The Hon'ble R. S. Ellis, C. B.

The Hon'ble A. A. Roberts, C. B.

EMIGRATION (SEYCHELLES).

The Hon'ble MR. HARRINGTON presented the Report of the Select Committee on the Bill relating to Emigration to the British Colonial Dependency of Seychelles.

CUSTOMS DUTIES.

The Hon'ble MR. HARRINGTON introduced the Bill to amend Act XI of 1862 (to amend the Duties of Customs on Goods imported and exported by Sea), and moved that it be referred to a Select Committee, with instructions to report in two weeks.

The Motion was put and agreed to.

CIVIL PROCEDURE, &c. (BRITISH BURMA).

The Hon'ble MR. HARRINGTON introduced the Bill to define the jurisdiction, and to regulate the Procedure of the Courts of Civil Judicature in British

Burma, and to provide for the extension of certain Acts to the said territory, and moved that it be referred to a Select Committee, with instructions to report in six weeks. He stated that this Bill related only to British Burma, and that it had already been seen and approved by the Chief Commissioner there. The period of six weeks therefore appeared to be sufficient for the Report of the Select Committee.

The Motion was put and agreed to.

APPEALS TO THE PRIVY COUNCIL (NON-REGULATION PROVINCES).

The Hon'ble MR. HARRINGTON introduced the Bill to regulate the admission of Appeals to Her Majesty in Council from certain Judgments and Orders in Provinces not subject to the General Regulations, and moved that it be referred to a Select Committee, with instructions to report in six weeks. He said that this Bill introduced no new principle, but merely extended to Non-Regulation Provinces the practice already in force in other parts of India, and the period he had named would therefore be sufficient for the consideration of the Bill.

The Motion was put and agreed to.

SUBORDINATE MEDICAL OFFICERS' WIDOWS' AND ORPHANS' FUND.

The Hon'ble THE LIEUTENANT-GOVERNOR of Bengal moved that the Report of the Select Committee on the Bill to provide for the dissolution of the Subordinate Medical Officers' Widows' and Orphans' Fund, and the distribution of the funds belonging thereto, be taken into consideration.

The Motion was put and agreed to.

The Hon'ble THE LIEUTENANT-GOVERNOR also moved that the Bill as settled by the Select Committee be passed.

The Motion was put and agreed to.

4.

WHIPPING AND RELIGIOUS ENDOWMENTS BILLS.

The Hon'ble THE LIEUTENANT-GOVERNOR of Bengal moved that the Hon'ble Mr. Roberts be added to the Select Committees on the Bill to authorize the Punishment of Whipping in certain cases, and the Bill to enable the Government to divest itself of the management of Religious Endowments.

The Motion was put and agreed to.

RECOVERY OF RENTS (NORTH-WESTERN PROVINCES); REGISTRATION OF ASSURANCES; PARTITION OF ESTATES (NORTH-WESTERN PROVINCES); AND EMPLOYMENT, &c., OF PEONS IN CIVIL COURTS (NORTH-WESTERN PROVINCES).

The Hon'ble MR. HARRINGTON moved that the Hon'ble Mr. Roberts be added to the Select Committees on the Bill to amend Act X of 1859 (to amend the law relating to the Recovery of Rent in the Presidency of Fort William in Bengal), so far as it relates to the Territories under the Government of the Lieutenant-Governor of the North-Western Provinces; the Bill to provide for the Registration of Assurances; the Bill to consolidate and amend the law relating to the Partition of Estates paying Revenue to Government in the North-Western Provinces; and the Bill to consolidate and amend the law relating to the employment and remuneration of Peons for the service and execution of Civil Process in the Courts of the North-Western Provinces of the Presidency of Fort William in Bengal.

The Motion was put and agreed to.

The following Select Committees were named :—

On the Bill to amend Act XI of 1862 (to amend the Duties of Customs on Goods imported and exported by Sea) —The Hon'ble Messrs. Harrington, Cowie, Fitzwilliam and Ellis.

On the Bill to define the jurisdiction, and to regulate the Procedure of the Courts of Civil Judicature in British Burma, and to provide for the extension of certain Acts to the said Territory—The Hon'ble Messrs. Harrington, Erskine and Ellis.

On the Bill to regulate the admission of Appeals to Her Majesty in Council from certain Judgments and Orders in Provinces not subject to the General Regulations—The Hon'ble Messrs. Harrington, Erskine and Roberts.

The Council adjourned.

M. WYLIE,
Deputy Secy. to Govt. of India,
Home Department.

CALCUTTA; }
The 19th November 1862. }